

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4680
ANSWERED ON:07.08.2009
ACTION AGAINST COMPANIES BY SEBI
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Will the Minister of FINANCE be pleased to state:

- (a) whether Securities Exchange Board of India (SEBI) has taken any action against the companies which have not paid dividend to their shareholders;
- (b) if so, the number of these companies;
- (c) whether Reliance Group has also been penalised in this regard;
- (d) if so, the details thereof and action taken by the Government against the said company so far; and
- (e) the outcome of action taken?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI NAMO NARAIN MEENA)

- (a) to (e): SEBI has initiated action against companies for non-redressal of investor complaints, including non- payment of dividend within the stipulated time period after declaration of dividends such as (a) prosecution against 44 companies and its Directors,
- (b) adjudication proceedings against 38 companies under Section 15C of SEBI Act, 1992 and
- (c) orders under Section 11 of SEBI Act, 1992 against 29 companies and its Directors. SEBI has informed that there is no company by the name 'Reliance Group' that is listed in the Stock Exchanges. SEBI has not penalized any company with the name 'Reliance' for non-payment of dividend within the stipulated time period, after declaring dividend.